

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH**

**C.P. No. 350/2019 in
O.A. No. 683/2017**

New Delhi, this the 4th day of October, 2019

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)**

1. Dr. G. Jeba Singh
S/o Shri A. Guna Mony
R/o H.No.104-B,
Guru Gobind Singh Apartment
Kishan Garh, Vasant Kunj.
2. Dr. S.C. Gupta
S/o Shri K.C. Gupta
R/o C-9/9252, Vasant Kunj
New Delhi-110070.
3. Dr. Mahtab Alam Khan
S/o Shri Shabbir Hasan Khan
R/o C-52/2, Fourth Floor
Shaheen Bagh, Okhla
New Delhi-110025.
4. Shri Deepak Chandra
S/o Shri R.C. Yadav
R/o Flat No.66, Room No.9
Near Sai Dairy, Bason Gaon Kuan
Vasant Nagar, Vasant Vihar
New Delhi-110057.
5. Ms. Ginny Bansal
D/o Shri R.B.S. Bansal
R/o H.No.103, Sreshtha Vihar
Delhi-110092.

.. Petitioners

(By Advocate: Shri Mayank Joshi for Shri M. Rais
Farooqui)

Versus

1. Ms. Preeti Sudan
Secretary
Ministry of Health & Family Welfare
Union of India
Nirman Bhawan,
New Delhi-110001.
2. Dr. J.K. Das
Director
National Institute of Health & Family Welfare
Munirka Baba Gan Nath Marg,
Munirka, New Delhi-110067.

... Respondents

(By Advocate : Shri Ajay Kumar Srivastava)

O R D E R (ORAL)**Justice L. Narasimha Reddy, Chairman**

The petitioners herein filed O.A. No.683/2017 claiming certain reliefs in respect of their service. The O.A. was allowed, through order dated 13.08.2018, directing that the respondents shall continue the applicants till the project in which they have engaged reaches finality or till regular appointments are made, whichever is earlier. Direction was also issued to pay the arrears of salary.

2. This Contempt Petition is filed alleging that the respondents have not implemented the order passed by this Tribunal.

3. Respondents filed counter affidavit opposing the CP. It is stated that all the five petitioners are being continued on the rolls and the arrears of wages/salaries are also released. They have also enclosed copies of the Cheque dated 04.09.2019 for an amount of Rs.33,86,184/- towards the arrears of salaries and another Cheque of the same date for an amount of Rs.3,76,245/-. The petitioners did not dispute this aspect.

4. Since the applicants are being continued and arrears of salaries are also paid, nothing remains in the Contempt Petition and, accordingly, the CP is closed. There shall be no order as to costs.

(Pradeep Kumar)
Member (A)

(Justice L. Narasimha Reddy)
Chairman

/jyoti/